

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**



OA/350/104/2020

Date of Order: 03.03.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member



Sri Bijon Kumar Datta, son of Late Kanailal Datta, working as Substitute under Eastern Railway, Sealdah Division, Sealdah, Kolkata – 700014, residing at 172, Girish Ghosal Road, P.O Naihati, Dist. 24 Parganas (North),.

.....Applicant

Vrs.

1. Union of India, through the General Manager, Eastern Railway, 17, N.S. Road, Kolkata – 700001.
2. The Divisional Railway Manager, Eastern Railway, Sealdah Division, Sealdah, Kolkata – 700014.
3. The Senior Divisional Personnel Officer, Eastern Railway, Sealdah Division, Sealdah, Kolkata – 700014.

.....Respondents

For the Applicant(s): Mr. N.Roy, Counsel

For the Respondent(s): Mr. T.Bhanja, Counsel

ORDER (ORAL)

Bidisha Banerjee, Member (J):

Heard Ld. Counsels for both the parties.

2. This O.A. has been filed by the applicant to seek the following reliefs:

- "a) To issue direction upon the respondent authorities to consider the representation dtd 3/6/19 for regularization to the applicant forthwith.*
- b) to issue further direction upon the respondent authorities to regularize to the applicant forthwith.*
- c) Any other order or further order or orders as Your Lordships may deem fit and proper under the circumstances of the case.*

d) To produce Connected Departmental Record at the time of Hearing.

3. Brief facts of the case, as enumerated by Ld. Counsel, are that the applicant is working as substitute since 1985. His grievance is that although he was given temporary status on 20.02.1990, till date he has not been regularized against which he represented to the authorities on 03.06.2019 (Annexure-A/8 to the O.A.).

4. Ld. Counsel for the applicant would submit that the grievance of the applicant may be redressed if his representation dated 03.06.2019 (Annexure-A/8 to this O.A.) is considered and disposed of by the Respondent No. 3, i.e. Sr. D.P.O., Eastern Railway, within a specific time frame.

5. In view of the aforesaid submission of Ld. Counsel for the applicant, without entering into the merits of the case, we would direct Respondent No.3 to consider the representation of the applicant and dispose it of with a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

6. The O.A. is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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